

(d) No, Sir.

(e) There is paucity of flats.

[*English*]

Coach Repair Workshop in Orissa

5119. DR. KRUPASINDHU BHOI : Will the Minister of RAILWAYS be pleased to state:

(a) whether there is a proposal to set up some new coach repair work-shops in the country;

(b) if so, the names of the places where such workshops are proposed to be set up; and

(c) the steps taken in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MAHABIR PRASAD) : (a) No, Sir.

(b) and (c). Do not arise

[*Translation*].

Cancellation of Plots Reserved for SC/ST

5120. SHRI MOTI LAL SINGH: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether any residential plot, allotted by the DDA to a person belonging to Scheduled Caste/Tribe on the basis of the reserved quota but later on cancelled due to non payment of the amount within the specified period, can be restored in the name of the same Scheduled Caste/Tribe person in case the plot is lying vacant and that person is also prepared to pay the restoration charges, penalty and the requisite amount with interest;

(b) if not, the reasons therefor;

(c) whether such plots are allotted again

to Scheduled Caste/Scheduled Tribe persons or to the applicants of the general category;

(d) if these plots are allotted to the Scheduled Caste/Tribe persons, the procedure followed in the allotment thereof; and

(e) the total number of such plots cancelled during the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH) : (a) and (b). Delhi Development Authority has reported that cancellation of residential plots allotted by Delhi Development Authority due to non-payment of amount within the specific period cannot be restored in the name of the same SC/ST person, even if the plot is lying vacant as this is not permissible under the terms & conditions of the Rohini Scheme.

(c) and (d) . The plot so cancelled are put in the next draw for allotment but 25% reservation for SC/STs is adhered to.

(e) Six numbers

[*English*]

Allotment of Plots to SC/ST by DDA in Shivaji Enclave, Delhi

5121. SHRI MOTI LAL SINGH: CHAUDHARY RAM PRAKASH:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether slum department of the Delhi Development Authority sells residential plots;

(b) if so, whether there is a provision for reservation of plots for Scheduled Castes/Scheduled Tribes;

(c) if so, the percentage of reservation,

(d) the total number of residential plots

sold in Shivaji Enclave and the number of plots, put of them, reserved for allotment to Scheduled Castes/Scheduled Tribes; and

(e) the names of other colonies in which residential plots have been sold indicating the number of plots sold and the number of plots, out of them, allotted to Scheduled Caste/Scheduled Tribe persons?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH) : (a) Yes, Sir.

(b) and (c). There is no reservation in plots sold by auction. However, a reservation of 25% has recently been provided in the plots as in flats/built shops/stalls etc. allotted by the Slum Wing of DDA.

(d) 105 plots were sold in auction in Shivaji Enclave. There was no reservation for SC/ST.

(e) Nil.

Ratio of Doctors and Nurses in Hospitals

5122. SHRI KAMLA PRASAD SINGH: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether there are more doctors than nurses in Central Government hospitals;

(b) if so, the ration of doctors and nurses in Government hospitals in Delhi including the All India Institute of Medical Sciences, New Delhi; and

(c) the details of steps taken to rectify the situation?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI MOTILAL VORA) : (a) No, Sir.

(b) The existing strength of doctors and Nurses is as follows:-

	Doctors	Nurses
1. Safdarjung Hospital	378	646
2. Dr. Ram Manohar Lohia Hospital	414	428
3. All India Institute of Medical Sciences	680	756
4. Lady Hardinge Medical College & Smt. S.K. Hospital	219	238

(c) Does not arise

DGCA;

Aircraft Owned by M/s. Jyotsna Holding Pvt. Ltd.

5123. SHRI K. P. UNNIKISHNAN: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether any aircraft owned by M/s. Jyotsna Holding Pvt. Ltd., with its registered office at 1-D, Sagar Apartments, Tilak Marg, New Delhi has been registered by the

(b) if so, the date of acquisition of such an aircraft by the above firm and from whom it was bought or imported and at what price;

(c) whether this aircraft other aircraft taken on lease by above firms has been working for any Ministry, organisation or Public Sector undertaking or Indira Gandhi Rashtriya Uran Academy or the Aero Club of India; if so, the details thereof and the amount paid for its services so far; and